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WP-32988-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE DWARKA DHISH BANSAL

ON THE 6th OF OCTOBER, 2025

WRIT PETITION No. 32988 of 2025

SANJAY MISHRA AND OTHERS

Versus

THE PROJECT DIRECTOR AND OTHERS

Appearance:

Shri Devendra Kumar Tripathi - Advocate for petitioner.

Shri Anubhav Jain - Government Advocate for respondents/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for respondents raised a preliminary objection with regard to maintainability of petition on the ground that remedy of petitioner against award dated 31.01.2025 is before the competent authority, not before this Court under Article 226 of the Constitution of India.

Faced with the objection, learned counsel for petitioner seeks leave to withdraw the petition with liberty to approach appropriate forum in accordance with law.

In view of the above, the petition is dismissed as withdrawn with liberty as prayed for.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(DWARKA DHISH BANSAL)
JUDGE

